

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 318**

IA-2045/2022

**IN**

**IB-960(ND)/2020**

**IN THE MATTER OF:**

Punjab National Bank

.... Petitioner/Applicant

Vs.

SSK Trading Pvt. Ltd.

..... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 10.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the OC :

For the RP :

**ORDER**

**IA-2045/2022**

Ld. Counsel appears for the Punjab National Bank. Ld. Counsel appears for the Resolution Professional.

In compliance with the order dated 25.01.2024, Punjab National Bank has filed an affidavit, wherein it has been stated that there was no objection for the Liquidation of the company.

At this stage, we may note that notice was issued to Punjab National Bank on the basis of the status report filed by the CBI pursuant to the order dated 06.06.2022 passed by this Tribunal.

We therefore, consider it appropriate that CBI be asked to give its comments on the affidavit filed by Bank as well as the current status report of the proceedings.

The Court Officer is directed to send a copy of the affidavit to Punjab National Bank as well as a copy of this order to CBI.

List the matter **on 07.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay